

218 CRM-M-49557-2022

Tarif Vs. State of Haryana

Present: Mr. Sarfraj Hussain, Advocate
for the petitioner.

Mr. Parveen Kumar Aggarwal, DAG, Haryana.

Mr. Anmol Partap Singh Mann, Advocate
for the complainant.

Fresh affidavit dated 14.10.2023 of ASI Daya Kishan, Investigation Officer of the case, P.S. Sadar Tauru along with copy of FSL report (Annexure R-1) has been filed on behalf of respondent- State

Learned State counsel submits that previous status report filed by way of an affidavit dated 21.09.2023 of Shri Mukesh Kumar, HPS, Deputy Superintendent of Police, Tauru was based on wrong facts. Learned State counsel tenders unconditional apology on behalf of Mukesh Kumar, Deputy Superintendent of Police, Tauru.

It is being noticed by this Court that it has become a routine to furnish wrong information in the Court in numerous cases.

Having regard to the aforesaid circumstances, Director General of Police, Haryana is hereby directed to proceed departmentally against Shri Mukesh Kumar, Deputy Superintendent of Police, Tauru for filing false affidavit before this Court, under intimation to this Court.

Copy of affidavit of ASI Daya Kishan as filed today, has been supplied to learned counsel for the petitioner, who seeks time to go through the same.

Adjourned to 09.11.2023.

**(DEEPAK GUPTA)
JUDGE**

October 16, 2023

Neetika Tuteja